

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-418(ND)/2018

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.06.2018.

NAME OF THE COMPANY: M/s Alloys & Metals (INDIA) V/s. M/s. Hindustan Paper Corporation Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner : Mr. Abhishek Anand, Advocate
Present for the Respondent: Mr. Dilip Agarwal, Advocate

ORDER

Application CA 215/2018 has been filed on behalf of the Corporate Debtor praying for setting aside the order dated 29th May, 2018 proceedings against the exparte and for granting further time to file their reply. Notice of this application is accepted by Ld. Counsel for the Petitioner. List this case on 11th June, 2018 for arguments.

Ld. Counsel prays for a long adjournment as they are unable to access the documents in view of the strike held at the factory premises at Guwahati. Strike is stated to be indefinite and is continuing since 15th May onwards.


There is no provision of the Code to take into consideration such like defences into account. Further there are several other connected matter against the Corporate Debtor where the liability is admitted. It has been

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confirmed that the Corporate Debtor that they are unable to liquidate their debt on account of the Financial crises.

Last opportunity is given to the Corporate Debtor to argue out the matter on 11th June, 2018.


-s-d-
(Deepa Krishan)
Member (T)


-s-d-
(Ina Malhotra)
Member (J)